## NEW DELHI BENCH NEW DELHI

C. P. NO. 52(ND)16 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2016

NAME OF THE COMPANY: M/s. Mr. Pankaj Arora & Ors. V/s. M/s. International Institute of Finance Markets Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Sh. Vicender Granda, St. Adv.
2. Vipul Granda, Adv.
3. Tarum Mehta, Adv.
4. Chelly khanna, Adv.

1. Srody Geeta Luthra.
2. Jahn Sengal.
3. Adhierath Single.
4. Devna Soni

P.T.0 ->

## ORDER

The respondent's application for dismissal of the petition on grounds of maintainability was listed today for arguments. None was present on their behalf, despite the matter being adjourned for today at their request. In view of the same, this Bench proceeded to hear the arguments addressed by the ld. counsels for the petitioner. However, it was only subsequently noticed that a time of 2.00p.m. had been fixed in this case as noted in the previous order. This fact was not brought to our notice earlier when we heard the arguments addressed on behalf of the petitioner.

- 2. Mrs. Geeta Luthra, Id. Senior counsel for the respondent appeared at 3 p.m., and was apprised of the fact that the petitioner's opposition to their application had been heard in the morning. Mr. Virender Ganda, Id. senior counsel for the petitioner was telephonically communicated that as the case was to be taken up at 2 p.m., we would be hearing the Respondent's arguments, and if possible to either be present or have a junior attend the proceedings. He affirmed that he had no objection in the matter being heard in their absence provided they too were given a fresh opportunity. We acknowledge his magnitude in dealing with the oversight of the time fixed.
- Mrs. Geeta Luthra has addressed part arguments.
- To come up for further arguments on 06.09.2016 the date already fixed in the morning.
- Bench Officer to communicate the same to the ld. Counsel for the petitioner.

(Ina Malhotra)

Member Judicial

(K. varaunarajan) Member Judicial

